

State vs. Ganesh

FIR No.56/2020
PS Hari Nagar
U/s 377/506 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused is stated to be in JC.

Heard. File perused.

I take cognizance of offence.

Accused be produced through VC on the NDOH. IO to also join the proceedings through VC on the NDOH.

Put up for ^{File} consideration on 15.07.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Parvinder Singh

FIR No.126/17
PS Hari Nagar
U/s 279/338 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.


Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused is stated to be on police bail.

Heard. File perused.

Having perused the file, I am of the view that matter does not fall in the category of "urgent matters". Therefore, put up on 14.10.2020 for consideration.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Gulshan Narula

FIR No.439/19
PS Hari Nagar
U/s 188/448 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

~~Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".~~

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused is sent to face trial "without arrest".

Heard. File perused.

The matter does not fall in the category of "urgent matters". Therefore, put up on 25.11.2020 for consideration.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Vinay Pandey

FIR No.961/15
PS Hari Nagar
U/s 377/506/323 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

~~Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".~~

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused is sent to face trial "without arrest".

Heard. File perused.

The matter does not fall in the category of "urgent matters". Therefore, put up on 25.11.2020 for consideration.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Naresh & Ors.

FIR No.23/16
PS Hari Nagar
U/s 308/323/34 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.


Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused persons are stated to be on court bail.

Heard. File perused.

The matter does not fall in the category of "urgent matters". Therefore, put up on 25.11.2020 for consideration.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Nikhlesh Singh @ Nikki

FIR No.106/2020
PS Hari Nagar
U/s 356/379/411 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.


Accused is stated to be in JC.

Heard. File perused.

I take cognizance of offence.

Accused be produced through VC on the NDOH. IO to also join the proceedings through VC on the NDOH.

Put up for further proceedings on 16.07.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Nikhlesh Singh @ Nikki

E-FIR No.00346/2020
PS Hari Nagar
U/s 356/379/34 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused is stated to be in JC.

Heard. File perused.

I take cognizance of offence.

Accused be produced through VC on the NDOH. IO to also join the proceedings through VC on the NDOH.

Put up for further proceedings on 16.07.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Harvinder Singh

E-FIR No.001385/19
PS Hari Nagar
U/s 379/411 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused produced from Rohini Jail through VC.

Sh. Hemant Kumar, complainant/owner of stolen property through VC.

IO HC Jai Prakash through VC.

Court is convened through VC (Cisco Webex).

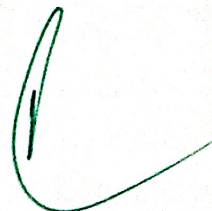
Heard. File perused.

I take cognizance of offence.

It is submitted by the complainant/owner of stolen property that since his mobile phone has been recovered, he does not want to pursue the case. In view of the above, he seeks permission of the Court to compound the offence punishable under Section 379/411 IPC.

Heard. File perused.

I have examined the complainant/owner of stolen property about his voluntariness and having examined him, I am



satisfied that he is making statement voluntarily. Therefore, let his statement to this effect be recorded separately and be sent to him through whatsapp with direction to sign the same and send it back to the court through whatsapp. Statement sent and received back duly signed.

File perused. Perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 379/411 IPC which are compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of complainant/owner of stolen property, offence stands compounded. Consequently, accused **Harvinder Singh** stands **acquitted** of the offence punishable under Section 379/411 IPC.

Superdari, if any stands canceled. Case property, if not already released, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement.

Accused Harvinder Singh be released from JC, if not required in any other case. Copy of order be sent to Jail Superintendent for compliance.

File be consigned to record room after due compliance.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Parveen

FIR No.005892/2020
PS Hari Nagar
U/s 411 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused is stated to be in JC.

Heard. File perused.

I take cognizance of offence.

Accused be produced through VC on the NDOH. IO and complainant/owner of stolen property to also join the proceedings through VC on the NDOH.

Put up for consideration on 15.07.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Arun Garg

FIR No.494/19
PS Hari Nagar
U/s 188 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for the State through VC.

Accused is sent to face trial "without arrest".

Heard. File perused.

Perusal of file reveals that accused is sent to face trial for the offence punishable under section 188 IPC. Having perused the file, I am of the view that matter does not fall in the category of "urgent matters". Therefore, put up on 09.12.2020 for consideration.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Raj Kumar Sharma

FIR No.92/2013
PS Mundka
U/s 384/506/406 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused is sent to face trial "without arrest".

Heard. File perused.

The matter does not fall in the category of "urgent matters". Therefore, put up on 14.10.2020 for consideration.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Akash Tyagi @ Akki & Bunty Grover

FIR No.89/2020
PS Hari Nagar
U/s 186/353/332/147/149/109/34 IPC &
Section 03 PDPP Act

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused persons are stated to be in JC.

Heard. File perused.

Accused persons be produced through VC on the NDOH. IO to also join the proceedings through VC on the NDOH.

Put up for consideration on 15.07.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Harvinder Singh

E- FIR No.001325/19
PS Hari Nagar
U/s 411 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused produced from Rohini Jail through VC.

Court is convened through VC (Cisco Webex).

Heard. File perused.

I take cognizance of offence.

Let notice be issued to complainant/owner of stolen property and IO to join the proceedings through VC on NDOH.

Accused be also produced through VC on NDOH.

Put up on 16.07.2020 at 01:00 pm through VC.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Shokin

FIR No.24/2020
PS Mundka
U/s 380/411

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for the State through VC.

Sh. Anish Mohd. Ld. Counsel for applicant through VC.

Court is convened through VC (Cisco Webex).

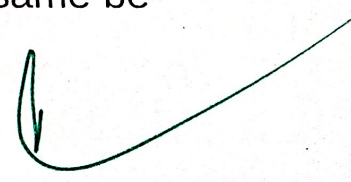
Status report filed. Perused.

It is stated by the counsel that he has already received the copy of the status report. He further stated that in view of the status report, his application may be disposed of.

Heard.

In view of the above, the application stands disposed of.

Be tagged with the challan as and when the same be filed.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Harvinder Singh

E-FIR No.001555/19
PS Hari Nagar
U/s 411 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused produced from Rohini Jail through VC.

Complainant/owner of stolen property in person.

IO through VC.

Court is convened through VC (Cisco Webex).

Heard. File perused.

I take cognizance of offence.

It is submitted by the complainant/owner of stolen property that since her stolen mobile phone has been recovered, she does not want to pursue the present case further against the accused. In view of the above, she seeks permission of the Court to compound the offence punishable under Section 411 IPC.

Heard. File perused.

I have examined the complainant/owner of stolen property about her voluntariness and having examined her, I am satisfied that she is making statement voluntarily. Therefore, let her statement to this effect be recorded separately. Statement

recorded.

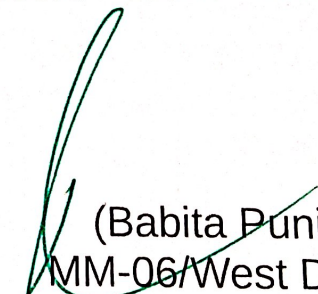
File perused. Perusal of the file reveals that accused is sent to face trial for the offence punishable under section 411 IPC. Section 411 IPC is compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of complainant/owner of stolen property, the offence u/s 411 IPC stands compounded which shall have the effect of an acquittal of the accused.

Superdari, if any stands canceled. Case property, if not already released, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement.

Accused Harvinder Singh be released from JC, if not required in any other case.

File be consigned to record room after due compliance.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Krishan @ Kaku

E-FIR No.044390/19
PS Mundka
U/s 379/411 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused produced from Rohini Jail through VC.

Smt. Poonam, complainant/owner of stolen property through VC.

IO HC Krishan Kumar through VC.

Court is convened through VC (Cisco Webex).

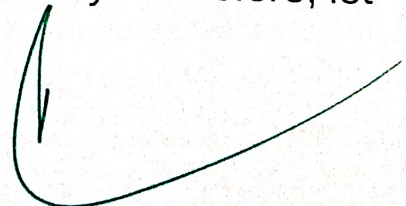
Heard. File perused.

I take cognizance of offence.

It is submitted by the complainant/owner of stolen property that since her vehicle bearing registration no.DL8S-BV-7150 has been recovered, she does not want to pursue the case. In view of the above, she seeks permission of the Court to compound the offence punishable under Section 379/411 IPC.

Heard. File perused.

I have examined the complainant/owner of stolen property about her voluntariness and having examined her, I am satisfied that she is making statement voluntarily. Therefore, let



her statement to this effect be recorded separately and be sent to her through whatsapp with direction to sign the same and send it back to the court through whatsapp. Statement sent and received back duly signed.

File perused. Perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 379/411 IPC which are compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of complainant/owner of stolen property, offence stands compounded. Consequently, accused **Krishan @ Kaku** stands **acquitted** of the offence punishable under Section 379/411 IPC.

Superdari, if any stands canceled. Case property, if not already released, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement.

Accused Krishan @ Kaku be released from JC, if not required in any other case. Copy of order be sent to Jail Superintendent for compliance.

File be consigned to record room after due compliance.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Narender Yadav

FIR No.47/2020
PS Mundka
U/s 33/38 Delhi Excise Act

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused is stated to be in JC.

Heard. File perused.

Perusal of file reveals that IO has not filed the excise result.

Let report in this regard be called from the IO for NDOH.

Since accused is lodged in jail, Jail Superintendent is directed to produce the accused through VC on NDOH.

Put up on 16.07.2020 for further proceedings through VC at 12:30 pm.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Anand @ Mundi

FIR No. 23/2020
PS Hari Nagar
U/s 25/54/59 Arms Act

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for the State through VC.

Sh. Nitin Arora, Ld. Counsel for accused through VC.

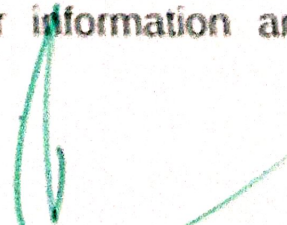
Court is convened through VC (Cisco Webex).

Vide this order, I shall decide the bail application filed on behalf of the accused.

Heard. File perused.

Perusal of file reveals that vide order dated 14.01.2020, bail has already been granted to the accused. Hence, the present application stands dismissed as infructuous.

Let copy of the order dated 14.01.2020 be supplied to the Ld. Counsel for the accused through whatsapp/e-mail and be also sent to the Jail Superintendent for information and compliance.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Romil & Dharmender

FIR No.100/2020
PS Mundka
U/s 394/411/34 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused persons are stated to be in JC.

Heard. File perused.

Perusal of file reveals that IO has not filed the statement of witnesses recorded under section 161 Cr.P.C. alongwith the challan which is an essential part of charge-sheet. Let an explanation in this regard be called from the IO as well as SHO concerned for NDOH.

Since accused persons are lodged in jail, Jail Superintendent is directed to produce the accused persons through VC on NDOH.

Put up on 16.07.2020 at 01:30 pm for further proceedings through VC.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".

Present: Ld. APP for the State through VC.

Accused produced from JC through VC.

Complainant/owner of stolen property in person.

IO HC Jai Prakash through VC.

Court is convened through VC (Cisco Webex).

Heard. File perused.

I take cognizance of offence.

It is submitted by the complainant/owner of stolen property that since his vehicle bearing registration no.DL4S-CB-1818 has been recovered, he does not want to pursue the present case further against the accused. In view of the above, he seeks permission of the Court to compound the offence punishable under Section 411 IPC.

Heard. File perused.

I have examined the complainant/owner of stolen property about his voluntariness and having examined him, I am satisfied that he is making statement voluntarily. Therefore, let his statement to this effect be recorded separately. Statement recorded.



File perused. Perusal of the file reveals that accused is sent to face trial for the offence punishable under section 411 IPC. Section 411 IPC is compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of complainant/owner of stolen property, the offence u/s 411 IPC stands compounded which shall have the effect of an acquittal of the accused.


Superdari, if any stands canceled. Case property, if not already released, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement.

Accused Vinay @ Vinit @ Binne be released from JC, if not required in any other case.

File be consigned to record room after due compliance.

Copy Recd.
B Singh
10/07/2020


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Harpreet Singh @ Nonu

FIR No.000257/2020
PS Hari Nagar
U/s 411 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused produced from Rohini Jail through VC.
Sh. Amit Kumar, complainant/owner of stolen property through VC.

Court is convened through VC (Cisco Webex).

Heard. File perused.

I take cognizance of offence.

It is submitted by the complainant/owner of stolen property that since his mobile phone has been recovered, he does not want to pursue the case. In view of the above, he seeks permission of the Court to compound the offence punishable under Section 411 IPC.

Heard. File perused.

I have examined the complainant/owner of stolen property about his voluntariness and having examined him, I am satisfied that he is making statement voluntarily. Therefore, let his



statement to this effect be recorded separately and be sent to him through whatsapp with direction to sign the same and send it back to the court through whatsapp. Statement sent and received back duly signed.

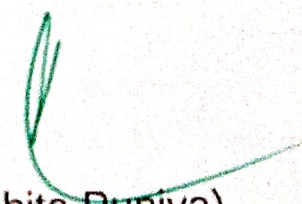
File perused. Perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 411 IPC which are compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of complainant/owner of stolen property, offence stands compounded. Consequently, accused **Harpreet Singh @ Nonu** stands **acquitted** of the offence punishable under Section 411 IPC.

Superdari, if any stands canceled. Case property, if not already released, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement.

Accused Harpreet Singh @ Nonu be released from JC, if not required in any other case. Copy of order be sent to Jail Superintendent for compliance.

File be consigned to record room after due compliance.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Gurvinder Singh Kohli

FIR No.363/2019
PS Hari Nagar
U/s 188/448 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Fresh chargesheet received from the court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused is stated to be not arrested.

Heard. File perused.

The matter does not fall in the category of "urgent matters". Therefore, put up on 14.10.2020 for consideration.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

T.P. Singh vs. K.S. Vohra & Ors.

CT No.5735/10
PS Hari Nagar
New NO.17910/16

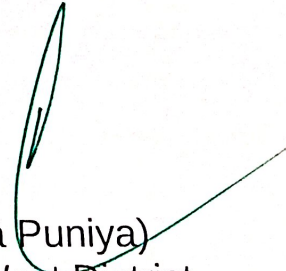
10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the matters ready for final arguments vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: None.

Since in the present case, part arguments have already been heard, put up the matter in the category of urgent matters for further arguments on 17.07.2020 through VC at 02:30 pm.

Court notice be issued to all the concerned parties to join the proceedings at the abovementioned date and time. Parties are at liberty to file the written submissions.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Laxmi Narayan Bansal

FIR No.000414/2020
PS Hari Nagar
U/s 411 IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Since accused is running in JC, therefore, the matter is taken up today in the category of "urgent matters".

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused is stated to be in JC.

Heard. File perused.

Accused be produced through VC on the NDOH. IO and complainant/owner of stolen property to also join the proceedings through VC on the NDOH.

Put up for further proceedings on 17.07.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020

State vs. Ashok Kumar & Ors.

FIR No.58/2020
PS Mundka
U/s 459/394/397/341/120B IPC

10.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Since accused persons are running in JC, therefore, the matter is taken up today in the category of "urgent matters".

Fresh chargesheet received from the Court of Ld. Duty MM. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.

Accused persons are stated to be in JC.

Heard. File perused.

Accused persons be produced through VC on the NDOH. IO to also join the proceedings through VC on the NDOH.

Put up for consideration on 16.07.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
10.07.2020